REPORT OF THE JOINT COMMITTEE CONSTITUTED AS PER THE HONOURABLE NGT IN THE MATTER OF O. A. NO. 80 of 2021 (SZ) - SUO MOTU BASED ON THE NEWS ITEM PUBLISHED ON 14.02.2021, IN THE TIMES OF INDIA NEWS PAPER, COIMBATORE EDITION, SUBMITTED BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI, AS PER THE ORDER DATED SEPTEMBER 27, 2021

1.0 Background

"....As per the direction of the Principal Bench of National Green Tribunal, New Delhi in Original Application No.606 of 2018, implementation of the Solid Waste Management Rules, 2016 including establishment of Sewage Treatment Plant (STP) wherever it has not been established ought to have been completed before 31.03.2020 and if it is not done from 01.04.2020 onwards, there is a consequence of payment of compensation provided depending upon the population in the local body and direction was also given to all the State Pollution Control Boards to implement the same and realize the compensation from the defaulting local bodies.

The Tamil Nadu Pollution Control Board did not file any report regarding the action taken from their side for non-implementation of the directions issued by the Principal Bench in O.A. No.606 of 2018. If the local bodies are not in a position to comply with the same for the reasons beyond their control, they ought to have approached the Principal Bench for seeking further time and without doing the same, non-implementation will amount to disobedience of the directions issued by the Principal Bench in this regard. Further, the Chief Secretary also cannot get away from the responsibility of implementing Page 10 of 12 these rules, as certain directions were issued in the presence of the Chief Secretaries of the respective States and they have been directed to monitor the implementation and provide all necessary support both technical and financial for implementing the rules wherever it is required. Despite, above instructions, the implementation of Solid Waste Management Rules, 2016 is not being done in its letter and spirit and most of the grievances that appear in the newspapers reports are due to non implementation of these rules in an effective manner in their respective local bodies.

However, considering the circumstances, we feel that some more time can be granted to the concerned local bodies as well as to the Director of Town Panchayats to come with a proper action plan and the remedial measures taken by them from their side.

It is seen from the report of the Joint Committee which was extracted above that the phytoremediation method is expected to be completed before 09.09.2021. But quite unfortunately, though report was e-filed on 24.09.2021, they have not mentioned about the present status of implementation of the same as well. Page 11 of 12.

The Tamil Nadu Pollution Control Board also did not file any report as to whether the short term measures have been completed and if so, is there any improvement in the situation prevailing in that area as projected in the newspaper report, including the quality of water in that area which earlier they found to be not complying with the Central Pollution Control Board norms.

The Joint Committee as well as the Tamil Nadu Pollution Control Board are also directed to submit their further reports on the above aspects.

The above said authorities, local bodies and Director of Town Panchayats are directed to submit their respective reports to this Tribunal on or before 10.11.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

The Registry is directed to communicate this order to the official respondents, members of the committee, concerned local bodies including, the Chief Secretary, State of Tamil Nadu, Principal Secretary for Environment, Additional Chief Secretary for Municipal Administration and Water Supply, Additional Chief Secretary for Finance and Director of Town Panchayats by e-mail immediately for their information and taking necessary action for implementation of the Page 12 of 12 Solid Waste Management Rules, 2016 in these areas and submit an action taken report before this Tribunal. 16.

For appearance of respondents 6, 8 & 9 and consideration of further reports to be filed, post on 29.11.2021. ..."

2.0 Inspection carried out

The Hon'ble NGT Joint Committee already inspected the Check dam in Eazhu Erumai Pallam near Siva nagar and also the Eazhu Erumai Pallam Stretch from Press Colony to Sirumugai along with the major drains joining the Eazhu Erumai Pallam on 18.04.2021 and an interim report with following Remedial measures and Recommendations were submitted to Hon'ble NGT (SZ), Chennai

i. The Executive Officer, No.4, Veerapandi Town Panchayat has given letter dated:23.08.2021 submitted to Chairman of the committee / District Collector, the Executive Officer, No.4, Veerapandi Town Panchayat shall be directed to construct and operate the Phytoremediation treatment system for the treatment of sewage water generated from the Veerapandi Town Panchayat as early.

ii. The Executive Officer, Gudalur Town Panchayat has given letter dated:24.08.2021 submitted to Chairman of the committee / District Collector, the Executive Officer, Gudalur Town Panchayat shall be directed to construct and operate the Phytoremediation treatment system for the treatment of sewage water generated from the Veerapandi Town Panchayat as committed within three months time.

iii. The Executive Officer, Periyanaickenpalayam Town Panchayat has given letter dated:23.08.2021 submitted to Chairman of the committee / District Collector, the Executive Officer, Periyanaickenpalayam Town Panchayat shall be directed to construct and operate the Phytoremediation treatment system for the treatment of sewage water generated from the Periyanaickenpalayam Town Panchayat as early.

iv. No.4, Veerapandi Town Panchayat, Gudalur Town Panchayat and Periyanaickenpalayam Town Panchayat shall also continue to process and dispose the Municipal Solid Waste as per the Solid Waste Management Rules, 2016 effectively.

v. No.4, Veerapandi Town Panchayat, Gudalur Town Panchayat and Periyanaickenpalayam Town Panchayat shall be directed to speed up the process for providing STP in their respective Town Panchayat under suitable scheme immediately.

The Hon'ble National Green Tribunal (Southern Zone), Chennai has further directed the Joint Committee to submit a further report regarding the measures adopted by these town panchayats. Accordingly, the three Town Panchayat were inspected on 24.11.2021 and the further report on the measures taken by the Town Panchayats is submitted below;

3.0 Action taken Report by the No.4, Veerapandi Town Panchayat for short term measures

The Executive Officer, No.4, Veerapandi Town Panchayat has obtained Authorization vide Proc No. JCEE(M)/TNPCB/CBE/F.MSW-004/CBN – RS/2014 dated 30.09.2014 under Municipal Solid Waste (M&H) Rules 2000 and subsequently obtained renewal valid up to 24.11.2026.

The Executive Officer, No.4, Veerapandi Town Panchayat has submitted letter dated: 23.11.2021 (**Annexure 1**) to the Chairman of the Committee / District Collector that

They have proposed to provide STP under "Nadanthai Vaazhi Cauvery Project" at a cost of 3.30 Crores to treat the sewage water and to prevent discharging untreated sewage including sullage into Eazhu Erumai Pallam through an odai without treatment in future. Similarly, it is also informed that there is a proposal to provide STPs in Gudalur Town Panchayat and Periyanaickenpalayam Town Panchayat under "Nadanthai Vaazhi Cauvery Project" at a cost of 7.70 Crores and 5.50 Crores respectively. Also they have stated that during COVID 19 Pandemic, they were involved as the Front line warriors against the deadly disease and hence they could not concentrate in the project on time. Now, they have assured to commence and complete the project at the earliest after getting necessary approvals from the Government.

They have proposed to provide In-situ bioremediation techniques as short term remedies at Burial Ground Near Pallam (Near Elango Nagar) in Ward No.2 for the treatment of sewage discharging

from No.4 Veerpandi Town Panchayat. Further the Executive Officer, No.4, Veerapandi Town Panchayat has informed that the tender was requested twice from the contractors on 09.09.2021 & 28.09.2021 but no contractor has filed the tender for the work. Again the tender was floated on 16.11.2021 and the work order was issued to the contractor. Presently concrete construction structure work is being carried out. They have also stated that they would complete the work on or before 31.12.2021. (Photos Enclosed)

4.0 Action taken Report by the Periyanaickenpalayam Town Panchayat for short term measures

The Executive Officer, Periyanaickenpalayam Town Panchayat has obtained Authorization vide Proc No.F.MSW.0809/DEE/TNPCB/CBE/2012 dated 12.06.2012 under Municipal Solid Waste (M&H) Rules 2000 and futher obtained renewal valid up to 24.11.2026.

The Executive Officer, Periyanaickenpalayam Town Panchayat has submitted letter dated:19.11.2021 (**Annexure 2**) to the Chairman of the Committee / District Collector that

They have proposed to provide STP under "Nadanthai Vaazhi Cauvery Project" at a cost of 3.30 Crores to treat the sewage water and to prevent discharging untreated sewage including sullage into Eazhu Erumai Pallam through an odai without treatment in future. Similarly, it is also informed that there is a proposal to provide STPs in Gudalur Town Panchayat and Periyanaickenpalayam Town Panchayat under "Nadanthai Vaazhi Cauvery Project" at a cost of 7.70 Crores and 5.50 Crores respectively. Also they have stated that during COVID 19 Pandemic, they were involved as the Front line warriors against the deadly disease and hence they could not concentrate in the project on time. Now, they have assured to commence and complete the project at the earliest after getting necessary approvals from the Government.

They have proposed to provide In-situ bioremediation techniques as short term remedies at Periyappallam (near Sakthi Nagar) for the treatment of sewage discharging from all the residential houses of Periyanaickenpalayam Town Panchayat. Further the Executive Officer, Periyanaickenpalayam Town Panchayat has informed that the tender was requested twice from the contractors on 09.09.2021 & 28.09.2021 but no contractor has filed the tender for the work. Again the tender was floated on 16.11.2021 and the work order was issued to the contractor. Presently concrete construction structure work is being carried out. They have also stated that they would complete the work on or before 10.12.2021.(Photos Enclosed)

5.0 Action taken Report by the Gudalur Town Panchayat for short term measures

The Executive Officer, Gudalur Town Panchayat has obtained Authorization vide Proc No.F.MSW.0006/DEE/TNPCB/CBE/2012 dated 05.03.2012 under Municipal Solid Waste (M&H) Rules 2000 and subsequently obtained renewal vide Proc. No. DEE/TNPCB/CBN/MSW-001/2019 Dated 04.04.2019 valid up to 03.04.2024.

The Executive Officer, Gudalur Town Panchayat has submitted letter dated: 19.11.2021 (**Annexure 3**) to the Chairman of the Committee / District Collector that

They have proposed to provide STP under "Nadanthai Vaazhi Cauvery Project" at a cost of 3.30 Crores to treat the sewage water and to prevent discharging untreated sewage including sullage into Eazhu Erumai Pallam through an odai without treatment in future. Similarly, it is also informed that there is a proposal to provide STPs in Gudalur Town Panchayat and Periyanaickenpalayam Town Panchayat under "Nadanthai Vaazhi Cauvery Project" at a cost of 7.70 Crores and 5.50 Crores respectively. Also they have stated that during COVID 19 Pandemic, they were involved as the Front line warriors against the deadly disease and hence they could not concentrate in the project on time. Now, they have assured to commence and complete the project at the earliest after getting necessary approvals from the Government.

They have proposed proposed to provide In-situ bioremediation techniques as short term remedies in VKV Nagar for the treatment of sewage discharging from the residential houses of Gudalur Town Panchayat with the cost of Rs. 12.0 Laks. Further the Executive Officer, Gudalur Town Panchayat has informed that the tender was requested on 16.11.2021 and the work order was issued to the contractor. Presently concrete construction structure work is being carried out. They have also stated that they would complete the work on or before 30.01.2022. (Photos Enclosed)

6.0 Remedial measures and Recommendations:

i. The Executive Officer, No.4, Veerapandi Town Panchayat shall be directed to construct and operate the Phytoremediation treatment system for the treatment of sewage water generated from the Veerapandi Town Panchayat as committed on or before 31.12.2021 as assured in their letter dt.23.11.2021.

ii. The Executive Officer, Periyanaickenpalayam Town Panchayat shall be directed to construct and operate the Phytoremediation treatment system for the treatment of sewage

கோவை மாவட்டம், பெரியநாயக்கன்பாளையம் பேரூராட்சியானது கோவை மாநகரையொட்டி 20 கிலோ மீட்டர் தொலைவில் கூடலூர்–நாகை தேசிய நெடுஞ்சாலையில் அமைந்துள்ளது. இப்பேரூராட்சியானது 9.37 சதுர கிலோ மீட்டர் பரப்பளவு கொண்டது. 2011 ஆண்டு மக்கட்தொகை கணக்கெடுப்பின் படி மக்கள் தொகை 25930 , தற்போதைய மக்கள்தொகை 29870 ஆகும். இப்பேரூராட்சியானது 18 வார்டுகளைக் கொண்ட கீழ்கண்ட கிராமங்களை உள்ளடக்கியுள்ள பகுதியாகும். இப்பேரூராட்சியில் 9500 வீடுகள் உள்ளது.

1. பெரியநாயக்கன்பாளையம்
2. குப்பிச்சிபாளையம்
3. கஸ்தூரிபாளையம்
4. ஜோதிபுரம்

மேற்படி ஓடை வழியாக மழை காலங்களை தவிர மற்ற நாட்களில் வீட்டில் உபயோகிக்கும் குளியல் நீர் மட்டுமே இவ்வோடையில் செல்கிறது. பெரியநாயக்கன்பாளையம் பேரூராட்சியில் 9500 குடியிருப்புகள் அமையப்பெற்றுள்ள பகுதிகளிலிருந்து வெளியேற்றப்படும் நீரானது, மேற்காணும் நீர்வழித்தடம் ஓடை வழியாக பெரியநாயக்கன்பாளையம் பேரூராட்சிக்குட்பட்ட பெரியபள்ளம் ஓடை வழியாக எண்.4 வீரபாண்டி பேரூராட்சி வழியாக செல்கிறது.

மேலும் மேற்படி ஓடையில் செல்லும் நீரை சுத்திகரிப்பு செய்ய நடந்தாய்வாழி காவேரி" திட்டத்தில் இப்பேரூராட்சியை சுற்றியுள்ள கூடலூர் பேரூராட்சிக்கு மதிப்பீடு ரூ.7.70 கோடி, பெரியநாயக்கன்பாளையம் பேரூராட்சிக்கு மதிப்பீடு ரூ.5.50 கோடி மற்றும் எண்.4 வீரபாண்டி பேரூராட்சிக்கு மதிப்பீடு ரூ.3.30 கோடியிலும், அந்தந்த உள்ளாட்சி பகுதியில் சேகரம் ஆகும் மொத்த நீரையும் சுத்திகரிக்கப்பட்டு சுத்தப்படுத்தப்பட்ட நீரினை அப்பகுதிகளின் வழியாக வரும் இவ்வோடையிலேயே கலக்கும் வகையில் கழிவுநீர் சுத்திகரிப்பு மைய திட்டத்தில் அமையப்பெற்றுள்ளது.

மேலும் தேசிய பசுமை தீர்பாயத்தின் அசல் மனுவில் சுட்டிக்காட்டியுள்ள இப்பேரூராட்சி வழியாக செல்லும் கழிவுநீரை சுத்திகரிப்பு செய்ய "நடந்தாய்வாழி காவேரி" திட்டத்தில் பணிமேற்கொள்ளப்படும் காலம் வரை, தற்போது தற்காலிக ஏற்படாக பேரூராட்சியின் மூலம் சுத்திகரிப்பு செய்ய நடவடிக்கை மேற்கொள்ள தெரிவிக்கப்பட்டுள்ளதன் அடிப்படையில் கீழ்காணும் நடவடிக்கைகள் மேற்கொள்ளப்பட்டுள்ளது.

பெரியநாயக்கன்பாளையம் பேரூராட்சியில் வார்டு எண்.5 அத்திப்பாளையம் ரோடு வளமீட்பு பூங்கா அருகில் கசடு கழிவு சுத்திகரிப்பு நிலையம் 1.50 ஏக்கர் பரப்பளவில் செயல்படுத்த அரசாணை வெளியிடப்பட்டதை தொடர்ந்து, Bill and Melinda Gates Foundation(BMFG) நிறுவனத்தாரின் நிதி உதவியுடன் ரூ.2.48 கோடி மதிப்பீட்டில் IIHS, TSU, TNUSSP மற்றும் கீ ஸ்டோன் நிறுவனத்தார்கள் மூலம் விரிவான திட்ட கருத்துருக்கள் தயாரிக்கப்பட்டு, மேற்படி இடத்தில் கசடு கழிவு சுத்திகரிப்பு நிலையம் 25000 கிலோ லிட்டர் கொள்ளவில் அமைக்கப்பட்டு, தற்போது பராமரிப்பில் இருந்து வருகிறது. மேலும் பெரியநாயக்கன்பாளையம் பேரூராட்சிக்கு கூடுதலாக வரும் கசடு கழிவுகளை சுத்திகரிப்பு செய்ய கழிவு நீரடி தொட்டி சேகரம் செய்ய கூடுதலாக 25000 கிலோ லிட்டர் அளவிற்கு பணிகள் மேற்கொள்ள சென்னை பேரூராட்சிகளின் ஆணையர் அவர்களின் பார்வை 7ல் காணும் செயல்முறை ஆணையில் நிர்வாக அனுமதி பெறப்பட்டுள்ளது இப்பணியினை மேற்கொள்ள நடவடிக்கை மேற்கொள்ளளபபடுகிறது. மேலும் வீடுகளில் தனியாக செப்டிக் டேங்க் அமைத்து அதில் சேகரமாக கசடு கழிவுகளை வாகனம் மூலம் கசடு கழிவு சுத்திகரிப்பு நிலையத்திற்கு கொண்டு சென்று சுத்திகரிக்கப்படுகிறது. இதில் சுத்திகரிப்பு செய்த நீரை சுத்திகரிப்பு நிலையத்திற்கு அருகில் அமைந்துள்ள பூங்கா பகுதியில் பயன்படுத்தப்பட்டு வருகிறது. இந்நீரை ஓடையில் விடுவதில்லை. மேற்படி ஓடையில் குடியிருப்பு பகுதியில் வீடுகளிலிருந்து வரும் நீர் மட்டும் செல்கிறது.

பார்வை 3–ல் காணும் தேசிய பசுமை தீர்பாயத்தின் அசல் விண்ணப்பத்தில் பெரியநாயக்கன்பாளையம் பேரூராட்சிக்குட்பட்ட பெரியபள்ளம் ஓடையில் செல்லும் கழிவுநீர் தொடர்பாக 27.08.2021–ம் தேதி காலை 10.30 மணிக்கு காணொளி தொலைக்காட்சி மூலம் நடத்தப்பட்ட ஆய்வு கூட்டத்தில் உரிய நடவடிக்கை மேற்கொள்ள தெரிவிக்கப்பட்டது.

மேற்படி இடத்தில் Bio-Remediation Techniquies Phytoremediation Constructed with wellands in Periyapallam at Periyanaickenpalayam Town Panchayat பணியினை ரூ.6.70 இலட்சத்தில் பணிகள் மேற்கொள்ள பார்வை–4ல் பேரூராட்சிகளின் உதவி இயக்குநர் அவர்களின் செயல்முறை ஆணையின்படி நிருவாக அனுமதி பெறப்பட்டு பேரூராட்சிகளின் உதவி இயக்குநர் அலுவலக உதவி செயற்பொறியாளர் அவர்களின் ந.க.எண்.54/2021–2022 நாள்.24.08.2021ன்படி தொழிற்நுட்ப அனுமதி பெற்று 09.09.2021 மற்றும் 28.09.2021ம் தேதிகளில் ஒப்பந்தப்புள்ளிகள் கோரப்பட்டதில் பணியினை மேற்கொள்ள ஒப்பந்ததாரர்கள் எவரும் கலந்துகொள்ளாத நிலையில் மூன்றாவது அழைப்பாக 16.11.2021ல் டெண்டர் விடப்பட்டு, 17.11.2021–ம் வேலை உத்தரவு வழங்கப்பட்டு, தற்போது பணி நடைபெற்று வருகிறது. 10.12.2021க்குள் இப்பணியானது முடிவடையும் என்ற விபரத்தினை பணிந்து சமர்ப்பித்து கொள்கிறேன்.

D.A. [signature] 19/11/21

செயல் அலுவலர்

பெரியநாயக்கன்பாளையம் பேரூராட்சி,

கோயம்புத்தூர் – 641020.

இணைப்பு : புகைப்பட நகல்

[signature] 19/11/2021.

அனுப்புநர் :
திரு.கா.அப்துல்லா,
செயல் அலுவலர் (பொ),
கூடலூர் பேரூராட்சி,
கோயம்புத்தூர் – 641047.

பெறுநர்:

பேரூராட்சிகளின் ஆணையர் அவர்கள்,
7வது மற்றும் 8வது தளம்,
நகர் நிர்வாக அலுவலக கட்டிடம்,
75, சாந்தோம் நெடுஞ்சாலை,
இராஜா அண்ணாமலைபுரம்,
சென்னை – 28

வழி:-

பேரூராட்சிகளின் உதவி இயக்குநர் அவர்கள்,
பேரூராட்சிகளின் உதவி இயக்குநர் அலுவலகம்,
கோயம்புத்தூர்–18.

மாவட்ட சுற்றுச்சூழல் பொறியாளர் அலுவலகம் 25 NOV 2021 தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம் கோயம்புத்தூர் (வ)

2078 25/11/21

ந.க.எண்:642/2021/அ, நாள்:19.11.2021

அய்யா,

பொருள் : வழக்கு – தேசிய பசுமை தீர்பாயம் – கோயம்புத்தூர் மாவட்டம் – கூடலூர் பேரூராட்சி –பெரியபள்ளம் ஓடையில் கழிவுநீர் செல்வது – தேசிய பசுமை தீர்பாயம் அசல் விண்ணப்பம் எண்.80 of 2021 (SZ) மீது நாளது தேதியில் மேற்கொள்ளப்பட்டுள்ள நடவடிக்கைகள் குறித்த அறிக்கை சமர்ப்பித்தல் – தொடர்பாக.

பார்வை :
1. தேசிய பசுமை தீர்ப்பாயம் விண்ணப்பம் எண்.80/2021(SZ) நாள்.14.02.2021.
2.தேசிய பசுமை தீர்பாயம் தெற்கு மண்டலம், சென்னை விண்ணப்பம் எண்.80/2021(SZ) நாள்.19.05.2021
3. தேசிய பசுமை தீர்ப்பாயம் தெற்கு மண்டலம், சென்னை விண்ணப்பம் எண்.80/2021(SZ) நாள்.07.08.2021.
4.பேரூராட்சிகளின் உதவி இயக்குநர் அவர்களின் செயல்முறைகள் மு.மூஎண்.1048/2021/பே1 நாள்.17.08.2021
5.கூடலூர் பேரூராட்சி செயல் அலுவலர் கடிதம் நாள்.11.10.2021
6.கோயம்புத்தூர் மண்டல பேரூராட்சிகளின் உதவி இயக்குநர் அவர்களின் செயல்முறை ஆணை ந.க.எண்.1500/2021/பே1, நாள்.13.10.2021

* * * * *

பார்வை 1–ல் காணும் தேசிய பசுமை தீர்பாயத்தின் அசல் விண்ணபத்தில் எண்.4 வீரபாண்டி பேரூராட்சிக்குட்பட்ட சிவா நகர் பகுதிக்கு அருகில் உள்ள ஓடையில் செல்லும் கழிவுநீரால் அப்பகுதியில் துர்நாற்றம் வீசுவதோடு, நோய்தொற்று ஏற்படும் அபாயம் உள்ளதாக தெரிவித்து 14.02.2021 ஆம் தேதிய Times of India நாளிதழ் “Stench from check dam make life miserable” என்ற செய்தி வெளியானதின் அடிப்படையில் தேசிய பசுமை தீர்பாயம் தானாக முன்வந்து அசல் விண்ணப்பம் எண்.80/2021(SZ) நாள்.14.02.2021–ன்படியான உத்திரவில் இப்பொருள் தொடர்பாக நடவடிக்கை மேற்கொள்ளும் பொருட்டு மாவட்ட ஆட்சித்தலைவர் அல்லது துணை ஆட்சியர் பதவிக்கு குறையாத பதவியில் உள்ள அலுவலர், தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரிய அலுவலர், பொதுப்பணித்துறை கண்காணிப்பு பொறியாளர் மற்றும் நீர்வள ஆதார அமைப்பு அலுவலர் மற்றும் பேரூராட்சியின் செயல் அலுவலரை கொண்டு குழு அமைத்து நடவடிக்கை மேற்கொண்டு 16.04.2021 ஆம் தேதிக்குள் அறிக்கை சமர்ப்பிக்க தெரிவித்து உத்திரவிடப்பட்டுள்ளது.

Scanned with CamScanner

மேற்கு தொடர்ச்சி மலையிலிருந்து ஏழு எருமை பள்ளம் வழியாக , கூடலூர் பேரூராட்சி தென்று பகுதி மற்றும் பெரியநாயக்கன்பாளையம் பேரூராட்சி அனைத்து பகுதியில் உள்ள கழிவுநீர் ஏழு எருமை பள்ளம் வழியாக பூகோள ரீதியாக அமையப்பெற்ற இப்பேரூராட்சி வழியாக சென்று எண்.4 வீரபாண்டி பேரூராட்சி, பிளிச்சி கிராம ஊராட்சி, சிக்காரம்பாளையம் கிராம ஊராட்சி, காரமடை ஊராட்சி ஒன்றிய வழியாக, சிறுமுகை பேரூராட்சி பகுதியில் உள்ள பவானி ஆற்றுப்படுகையில் நீர் செல்லத்தக்க வகையில் அமையப்பெற்றுள்ளது.

மேற்படி ஓடை வழியாக மழை காலங்களை தவிர மற்ற நாட்களில் கழிவுநீர் மட்டுமே அதிக்கப்படியாக இவ்வோடையில் கூடலூர் பேரூராட்சியில் 15500 குடியிருப்புகள், பெரியநாயக்கன்பாளையம் பேரூராட்சியில் 9500 குடியிருப்புகள் அமையப்பெற்றுள்ள பகுதிகளிலிருந்து வெளியேற்றப்படும் கழிவுநீரானது, மேற்காணும் நீர்வழித்தடம் ஓடை வழியாக பெரியநாயக்கன்பாளையம் பேரூராட்சிக்குட்பட்ட பெரியபள்ளம் ஓடை வழியாக எண்.4 வீரபாண்டி பேரூராட்சி வழியாக செல்கிறது.

மேலும் மேற்படி ஓடையில் செல்லும் கழிவுநீரை சுத்திகரிப்பு செய்ய நடந்தாய்வாழி காவேரி" திட்டத்தில் இப்பேரூராட்சியை சுற்றியுள்ள கூடலூர் பேரூராட்சிக்கு மதிப்பீடு ரூ.7.70 கோடி, பெரியநாயக்கன்பாளையம் பேரூராட்சிக்கு மதிப்பீடு ரூ.5.50 கோடி மற்றும் எண்.4 வீரபாண்டி பேரூராட்சிக்கு மதிப்பீடு ரூ.3.30 கோடியிலும், அந்தந்த உள்ளாட்சி பகுதியில் சேகரம் ஆகும் மொத்த கழிவுநீரையும் சுத்திகரிக்கப்பட்டு சுத்தப்படுத்தப்பட்ட நீரினை அப்பகுதிகளின் வழியாக வரும் இவ்வோடையிலேயே கலக்கும் வகையில் கழிவுநீர் சுத்திகரிப்பு மைய திட்டத்தில் அமையப்பெற்றுள்ளது. இப்பணியானது கொரோனா பரவல் காரணத்தினால், கொரோனா பரவலினை தடுக்கும் பொருட்டு முன்களப்பணியாளர்களாக பணியில் தொடர்ந்து ஈடுபடுத்தப்பட்டிருந்ததால் சரிவர செய்ய இயலவில்லை. மேலும் இப்பணிகள் அரசின் கவனத்திற்கு கொண்டு செல்லப்பட்டு, அரசின் ஒப்புதல் பெற்று கழிவு நீர் சுத்திகரிப்பு செய்ய நடவடிக்கை மேற்கொள்ளப்படும்.

மேலும் தேசிய பசுமை தீர்பாயத்தின் அசல் மனுவில் சுட்டிக்காட்டியுள்ள இப்பேரூராட்சி வழியாக செல்லும் கழிவுநீரை சுத்திகரிப்பு செய்ய "நடந்தாய்வாழி காவேரி" திட்டத்தில் பணிமேற்கொள்ளப்படும் காலம் வரை, தற்போது தற்காலிக ஏற்பாடாக பேரூராட்சியின் மூலம் சுத்திகரிப்பு செய்ய நடவடிக்கை மேற்கொள்ள தெரிவிக்கப்பட்டுள்ளதன் அடிப்படையில் கீழ்காணும் நடவடிக்கைகள் மேற்கொள்ளப்பட்டுள்ளது.

பார்வை 3–ல் காணும் தேசிய பசுமை தீர்பாயத்தின் அசல் விண்ணபத்தில் கூடலூர் பேரூராட்சிக்குட்பட்ட பெரியபள்ளம் ஓடையில் செல்லும் கழிவுநீர் தொடர்பாக 27.08.2021–ம் தேதி காலை 10.30 மணிக்கு காணோளி தொலைக்காட்சி மூலம் நடத்தப்பட்ட ஆய்வு கூட்டத்தில் உரிய நடவடிக்கை மேற்கொள்ள தெரிவிக்கப்பட்டது.

மேற்படி கூடலூர் பேரூராட்சிக்குட்பட்ட வி.கே.வி நகர், திருமலைநாயக்கன்பாளையம் மற்றும் ஆர்.வி. நகர் பகுதிகளில் கழிவுநீர் சுத்திகரிப்பு அமைக்க ரூ.12.00 இலட்சத்தில் பணிகள் மேற்கொள்ள பார்வை–4ல் கோயம்புத்தூர் மண்டல பேரூராட்சிகளின் உதவி இயக்குநர் அவர்களின் செயல்முறை ஆணையின்படி நிருவாக அனுமதி பெறப்பட்டு, 16.11.2021ல் டெண்டர் விடப்பட்டு தற்போது பணி நடைபெற்று வருகிறது., நீதிமன்ற உத்திரவின் படி விரைவில் மேற்படி பணியினை நிறைவேற்ற இயலவில்லை என்பதனையும், இப்பணியானது 30.01.2022க்குள் முடிவடையும் என்ற விபரத்தினையும், பணிந்து சமர்ப்பித்து கொள்கிறேன்.

26/11/2021

செயல் அலுவலர்
கூடலூர் பேரூராட்சி,
கோயம்புத்தூர் – 641047

CS Scanned with CamScanner